

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.215
Co.Appeal/4(AHM)2024

Proceedings under Section 59(3) of CA,2013

IN THE MATTER OF:

Arti Jagdishkumar Thakkar
V/s

.....**Applicant**

Accurate Securities and Registry Private Limited(Earlier
known as Dexter Share and Tradecom Private Limited) &
Others

.....**Respondent**

Order delivered on: 27/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.
For the Respondent : Mr. Anal Shah, Adv.

ORDER

Ld. Counsel for the respondent nos. 1 to 4 submitted that they have received the copy of rejoinder only yesterday. He seeks time to go through the rejoinder filed by the applicant. Heard both the Counsels briefly on the matter. Both sides are directed to file written notes, clarifying their position, not more than two pages within one-week.

List for further consideration on 22.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)